

Central Administrative Tribunal Principal Bench

C.P.No.632/2001 in O.A. No. 2817 of 1997.

New Delhi, dated this the 6- February, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE MRS.LAKSHMI SWAMINATHAN, VICE CHAIRMAN(J)

In ther matter

Ram Prasad

.. Petitioner

(By Advocate: Shri M.L. Sharma)

Versus

Shri S. Dashrathi and others.

.. Respondents

(By Advocate: Shri R.L. Dhawan)

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S.R. ADIGE, VC (A)

Heard both sides on C.P.No.632/2001 alleging contumacious disobedience of the Tribunal's order dated 31.10.2000.

- 2. Having regard to the respondents' order dated 11.12.2001 and the averments made in the reply to the CP we are satisfied that the Tribunal's orders dated 31.10.2000 have been substantially complied with.
- 3. In the background of the Hon'ble Supreme Court's ruling in J.S.Parihar Vs. G.Duggar & Ors. JT 1996 (9) SC 608 if any grievance still survives, it is open to applicant to agitate the same seperately through appropriate original proceedings in accordance with law, if so advised.

4. Giving leave to applicant as aforesaid the CP is dropped. Notices discharged.

(Smt.Lakshmi Swaminathan) Vice Chairman(J) (S.R. Adige)
Vice Chairman(A)

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